

Petition No. SM/353-354/2012 (Suo-Motu)

Dated: 8<sup>th</sup> January, 2014

## **PUBLIC NOTICE**

**Sub: Determination of generic levelled generation tariff for renewable energy sources, applicable during FY 2014-15**

CERC has notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2012, (hereinafter referred to as “the RE Regulations”) wherein various norms for the determination of Tariff in the control period are specified. The RE Regulations stipulate the normative capital cost, applicable for the first year of control period i.e. FY 2012-13, for various RE technologies and the indexation mechanism, for the remaining years of the control period. The Capital Cost norms for Solar PV and Solar Thermal Power Projects are to be reviewed on annual basis. The RE Regulations also stipulate biomass/bagasse/biomass gasifier/biogas fuel price applicable during the first year of control period i.e. FY 2012-13, and fuel price indexation mechanism, for the remaining years of the control period.

2. The Commission has, in accordance with the Clause (1) of Regulation 8 of the RE Regulations, brought out the proposal in the matter of determination of generic tariff applicable during the year 2014-15 vide its order in Suo-Motu Petition No. SM/354/2014, dated 7<sup>th</sup> January, 2014.

3. Further, in accordance with the Regulation 5 of the RE Regulations, the Commission has to review benchmark capital cost norm for solar PV and Solar Thermal power projects annually. Accordingly, the Commission has also brought out proposal regarding benchmark capital costs for solar power projects for the year 2014-15 vide its order in Suo-Motu Petition No. SM/353/2014, dated 7<sup>th</sup> January, 2014.

4. Both the documents are available on the website of the Commission ([www.cercind.gov.in](http://www.cercind.gov.in))

5. Comments/suggestions/objections on the above proposals may be sent to the undersigned latest by 31<sup>st</sup> January, 2014. The Comments/suggestions/objections received after the stipulated date in the Commission’s office may not be considered while finalizing these orders.

Yours faithfully,

Sd/-

**(A. K. Saxena)**  
**Chief (Engg.)**